

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 136 of 2020

In the matter of:

Ashish O. Lalpuria

....Appellant

Vs.

Kumaka Industries Ltd. & Ors.

...Respondents

Present

For Appellant: Ms. Yogita Bhatia, Mr. Gaurav Gadidia & Mr. Kamal Lahoty (PCS), Advocates.

For Respondents: Mr. Gaurav S., Advocate for R-1.

ORDER
(Virtual Mode)

31.08.2020: Heard the Learned Counsel for the Parties.

Respondent No.-1 may file 'Reply Affidavit' within two weeks. Rejoinder, if any, may be file within one week thereafter. Parties may file 'Written Submissions' not more than three pages before the next date of 'hearing'.

Let the Appeal be fixed '**For Admission**' on **21st September, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

Sim/nn